मध्यप्रदेश राजपत्र

(असाधारण)

प्राधिकार से प्रकाशित

क्रमांक 135] भोपाल, बुधवार, दिनांक 30 मार्च 2016—चैत्र 10, शक 1938

ऊर्जा विभाग

मंत्रालय, वल्लभ भवन, भोपाल

Bhopal, the 30th March 2016

No. F-3-24-2009-XIII.—State Covernment *vide* Notification No. 2260-F-3-24-2009-XIII, dated 19th March 2013 allocated the generating capacity available as on that date, to M. P. Power Management Company Ltd. (MPPMCL) and Distribution Companies (Discoms) with the intent to keep uniform retail tariff in thc entire State, in the manner prescribed therein.

2. Madhya Pradesh Audyogik Kendra Vikas Nigam (lndore) Limited (MPAKVN), a deemed Distribution Licensee under Section 11 of the Indore Special Economic Zone (Special Provision) Act, 2003 requested MP PMCL fot allocation of 40 MW Power on long term basis for Indore Special Economic Zone.

3. Now, THEREFORE, in exercise of powers conferred by Clause 9 of notification dated 19th March 2013, the State Government hereby amend the allocation *vide* notification dated 19th March 2013 only to the extent brought out hereunder and allocate 40 MW power to SEZ, MPAKVN lndore on the terms and conditions given below :—

i. The above allocation would bc from the following thermal generating stations of M.P. Power Generating Company Ltd. (MPPGCL) :—

Sl. No.	Name of existing power stations	Installed Capacity of Power Station/Unit (in MW)	Allotment in favour of MPAKVN (in MW)
(1)	(2)	(3)	(4)
1	STPS, Sarni (Unit # 6 to 9)	830	
2	SGTPS, Birsinghpur (Units # 1 to 4)	840	

(1)	(2)	(3)	(4)
3	SGTPS, Birsinghpur (Unit # 5)	500	40
4	ATPS, Chachai (Unit # 3)	210	
5	STPS, Sarni (Units # 10 & 11)	500	
6	SSTPP, Singaji (Units # 1 & 2	1200	
	Total installed Generating capacity : 4080		

ii. The above allocation shall be for a period of 25 years with effect from 01-04-2015.

iii. Consequent to the above allotment earlier allocation from the generating stations of MPPGCL to M.P. Power Management Company Limited (MPPMCL) and Discoms shall be reduced accordingly.

iv. Tariff for the above power stations is being determined by the Madhya Pradesh Etectricity Regulatory Commission, from time to timc. Thc rate of electricity supplied to MPAKVN against above allocation shall be arrived on the basis of weighted average tariff of the total installed generating capacity of above power stations.

v. In addition to thc above, M.P. Power Managenent Company Limited will also charge MPAKVN a Trading Margin of four (4) paisa per Unit of electricity supplied against above allocation.

vi. Supply of any power, over and above the allocated power shall be made to MPAKVN from the combined availability of all the thermal generating stations of MP Power Generating Company Ltd.

vii. M.P. Power Management Company Limited shall enter into Bulk Power Supply Agreement with the MPAKVN specifying commercial and operational terms and conditions of such supply.

viii. If M.P. Power Management Company Limited also fulfills RPO obligations of MPAKVN on its request, then the rate of electricity supplied shall be changed accordingly.

ix. All other terms and conditions of the notification dated 19-03-2013 shall remain unchanged.

By order and in the name of the Governor of Madhya Pradesh,
M. DHARIWAL, Officer on Special Duty GoMP, Energy Department.

नियंत्रक, शासकीय मुद्रण तथा लेखन सामग्री, मध्यप्रदेश द्वारा शासकीय केन्द्रीय मुद्रणालय, भोपाल से मुद्रित तथा प्रकाशित—2016.